NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.02.2018 AT 10.30 AM

| TRANSFER PETITION NO. | |
|----------------------------------|--------------------------|
| COMPANY PETITION/APPLICATION NO. | CP(IB) No. 47/7/HDB/2018 |
| NAME OF THE COMPANY | Transstroy (India) Ltd |
| NAME OF THE PETITIONER(S) | Canara Bank |
| NAME OF THE RESPONDENT(S) | Transstroy (India) Ltd |
| UNDER SECTION | Sec 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|------------|
| Dishit Bhattacharja | Advoale | t9199499 366 (| Jo Bhuttuz |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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ORDER

Heard Mr.Dishit Bhattacharjee, Learned Counsel for the Petitioner. He submits that to take personal notice to the Corporate Debtor by intimating next date of hearing.

The learned Counsel is permitted to issue personal notice on the Respondent within a period of 3 weeks. submitted to proof the case.

Post the case on 06.03.2018

Member (T)

Mille

Member (J)